

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.164/2000 in
O.A.No.377/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastray, Member(A)

(6)

New Delhi, this the 7th day of July, 2000

Nand Kishore Singh
s/o Shri Fakir
r/o 6/8, Kachripur
Delhi - 91. Applicant

(By Shri R.K.Shukla, Advocate)

Vs.

Ms. Malashri Prasad
Principal Director of
Commercial Audit &
Ex. Officio Member
Audit Board I
3rd Floor, A Wing
Indraprastha Bhavan
New Delhi - 110 002. Respondent

(By Shri M.K.Gupta, Advocate)

O R D E R (Oral)

By Reddy. J.

Heard the learned counsel for the applicant and the respondents. The Tribunal while disposing of the OA, issued a direction to consider the case of the applicant who is a casual labourer, on casual basis, in case they need such re-engagement in future but in terms of seniority.

2. Complaining that these directions were not complied with, the present CP is filed. In the counter filed it was stated that the applicant's case was considered for re-engagement and he was interviewed on 10.4.2000 by the Selection Committee and the direction given by the Tribunal was also considered by the Selection Committee. The performance of the applicant as well as the performance of the other candidates was considered in

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the interview but the applicant was not found suitable for such engagement. It is therefore stated that the applicant was considered for re-engagement as directed by the Tribunal.

3. We have perused the directions and the counter filed by the respondents. An attempt was ~~made~~ ^{✓ honest} by the respondents in complying with the Tribunal's directions but the applicant was not found suitable for re-engagement by the Selection Committee. In the circumstances, we do not find any violation of the directions of the Tribunal. The CP is therefore dismissed. Notices issued to the respondents are discharged. No costs.

Shanta S -

(SMT. SHANTA SHAstry)
MEMBER(A)

Om Rajagopal Reddy
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/